

**The Delhi Urban Shelter  
Improvement Board  
(Amendment) Bill, 2013**

(As introduced in the Legislative Assembly of the  
National Capital Territory of Delhi on 27<sup>th</sup> August, 2013)

THE DELHI URBAN SHELTER IMPROVEMENT BOARD (AMENDMENT) BILL,  
2013

A

BILL

to amend the Delhi Urban Shelter Board Act, 2010.

BE it enacted in the Legislative Assembly of the National Capital Territory of Delhi

In the Sixty fourth Year of the Republic of India as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Delhi Urban Shelter Improvement Board (Amendment) Act, 2013.

(2) It shall come into force on such date as the Government may, by notification in the official Gazette appoint.

2. **Amendment of section 3.** - In the Delhi Urban Shelter Improvement Board Act, 2010, section 3, in sub-section (4),

**(a) for clause (iv), the following clause shall be substituted, namely:-**

“(iv) one Member each from North Municipal Corporation of Delhi, South Municipal Corporation of Delhi and East Municipal Corporation of Delhi to be nominated by the respective Mayor.”;

**(b) for clause (vi), the following clause shall be substituted, namely:-**

“(vi) the Director of Local Bodies, Government of National Capital Territory of Delhi, ex officio.”.

  
(Arvinder Singh)  
Minister, Urban Development

## STATEMENT OF OBJECTS AND REASONS

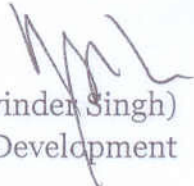
The Delhi Urban Shelter Improvement Board (DUSIB) was constituted by the principal Act in order to deal with the issues of slums in Delhi and implement the provisions of the Slum Areas (Improvement and Clearance) Act, 1956 (96 of 1956) and related matters. The DUSIB Act was passed by the Legislature of the National Capital Territory of Delhi and notified in the year 2010.

Section 3 of the DUSIB Act, which dealt with the establishment and composition of the Board *inter alia* consisted of two Members from the Municipal Corporation of Delhi (MCD) to be nominated by the Mayor and Commissioner of MCD, *ex officio*. With the enactment of the Delhi Municipal Corporation (Amendment) Act, 2011, the erstwhile unified MCD got trifurcated to three namely the North MCD, South MCD and the East MCD. It is this trifurcation and emergence of three Municipal Corporations which has made the proposed amendments in the DUSIB Act indispensable.

Since the amendments are of consequential nature, it was felt that the changes should be as slight as possible. Accordingly, in the Bill, it is proposed that the Board will consist of (i) one Member each from the three MCDs to be nominated by the respective Mayor (in lieu of two Members to be nominated by the Mayor) and (ii) Director of Local Bodies (in lieu of Commissioner of MCD). So effectively, there is addition of only one Member in the Board and the Director of Local Bodies will represent Commissioners of the three new Corporations.

Without the proposed amendments, the composition and functioning of the DUSIB will become confusing and questionable.

Hence this Bill.

  
(Arvinder Singh)  
Minister, Urban Development

Place:

Date:

## FINANCIAL MEMORANDUM

There is no additional financial implication due to the proposed amendments in the Delhi Urban Shelter Improvement Board Act, 2010.

  
(Arvinder Singh)  
Minister, Urban Development

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill does not envisage delegation of legislative powers to any subordinate authority.

  
(Arvinder Singh)  
Minister, Urban Development